

Report of the Working Group on Requirement of Coal

9256. DR. VASANT KUMAR PANDIT: Will the Minister of PLANNING be pleased to state:

(a) whether the Working Group of the Planning Commission has submitted its report on long-term requirement of coal at various sectors of industries in the country;

(b) if so, the details and recommendations therein;

(c) whether the Planning Commission have formulated a 10 years policy of coal production transportation, supply and imports by the department of coal; and

(d) what plans are afoot to meet the crisis of depleting coal resources and increasing demands of coal in various sectors?

THE MINISTER OF PLANNING AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) Yes, Sir. As per one of the terms of reference the Working Group on Coal and Lignite set up by Planning Commission for the Sixth Five-Year Plan made an assessment of coal requirements for the period up to 1989-90.

(b) and (c). The Working Group assessed coal demand in 1989-90 at 246 million tonnes. The projections have been re-worked in the Sixth Five-Year Plan in the light of the anticipated profile of development of the major consuming sectors. The development perspective in the Sixth Plan places the output of coal at 325 million tonnes in 1994-95.

The strategy for raising coal production based on the recommendations of the Working Group, is spelt out in the Sixth Five-Year Plan. The Plan visualises limited import to the tune of 2 million tonnes a year of superior

quality prime coking coal in order to supplement indigenous availability of coking coal for the steel industry.

(d) The recoverable reserves of coal in the country are adequate to meet the requirements for several decades and there is no situation of crisis on this account.

Scheme for Minimum Wage

9257. SHRI AMAR ROYPRADHAN: Will the Minister of LABOUR be pleased to state:

(a) whether Government have formulated any scheme for minimum wage for working people; and

(b) if so, the details in this regard and if not; the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI-MATI RAM DULARI SINHA): (a) and (b). The minimum wages for workers in the Scheduled employments covered under the Minimum Wages Act are fixed by the appropriate Governments.

The Central Government have so far fixed/revised minimum wages in as many as 30 scheduled employments. Proposals for addition of more employments to the schedule of Minimum Wages Act and fixation/revision of minimum wages in certain employments are under consideration of the Government.

Functioning of Liaison Officers of Big Business Houses in Delhi

9258. SHRI RAMVILAS PASWAN:
SHRI RAJESH KUMAR
SINGH:
SWAMI INDRAVESH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that big Business Houses have their agents in every Ministry of the Government of India;

(b) whether it is also a fact that every secret information is passed on to the big Business Houses and also movement of their files is passed on;

(c) whether Government propose to keep a close watch on the functioning of Liaison Officers of big Business Houses in Delhi; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) No, Sir. Government do not have any specific information to this effect.

(b) No, Sir. However, there was recently a case in the Ministry of Chemicals & Fertilizers, which is under investigation.

(c) and (d). Departmental Security Instructions already exist for the guidance of various Ministries laying down the modalities of dealing with secret papers.

AFHQ Clerical and Officers Service are Enjoying Greater Promotional Avenue than Stenographers

9259. SHRI T. S. NEGI: Will the Minister of DEFENCE be pleased to state:

(a) whether AFHQ Clerical and AFHQ Officers' Services are enjoying far greater promotional avenues as compared to the AFHQ Stenographers' service; and

(b) have any steps been taken to bring the AFHQ Stenographers' at par or a least closer to the above Services for promotion percentages?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) and (b). The cadre structure, mode of recruitment, service conditions,

methods of promotion, etc., of AFHQ Clerical Service and AFHQ Civil Service are different from those of AFHQ Stenographers' Service. Comparison of promotional avenues is not, therefore, appropriate.

Inadequate Infrastructure Facilities for Industrial Production

9260. SHRIMATI SANYOGITA RANE:

SHRI R. L. BHATIA:

SHRI MANPHOOL SINGH CHAUDHURY:

SHRI S. M. KRISHNA:

Will the Minister of INDUSTRY be pleased to state:

(a) whether inadequate infrastructure facilities like railways and communications have posed an obstruction in the speedy industrial development;

(b) whether it is proposed to develop better coordination and streamline the arrangement for achieving optimum industrial production; and

(c) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) to (c). Government is committed to optimise industrial production, and infrastructural constraints, if any are considered for remedial action under the standing arrangements that have been instituted. The importance of a coordinated approach to the programme of infrastructure development has also been reaffirmed in the recently held Conference of State Ministries of Industry.

Results of the various measures taken by Government are already beginning to be apparent, with improved railway movement and power availability to industry. The backlog of negative rate of industrial growth during 1979-80, which continued in the initial months of the year 1980-81, has been wiped out. The rates of